

**CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH**

OA No. 953/05

Jabalpur, this the 25th day of November, 2005.

C O R A M

HON'BLE MR.M.P.SINGH, VICE CHAIRMAN

1. Smt.Champa Bai Mishra
Widow of late Sitaram Mishra.
2. Sheetal Prasad Mishra
Son of late Sitaram Mishra
Both R/o Ward No.1, Sihora
Jabalpur.

Applicants.

(By applicant Shri K.N.Pethia)

Versus

1. Union of India through
The Secretary
Department of Indian Postal Services
New Delhi
2. Chief Post Master General
Chhattisgarh Circle
Raipur (CG).
3. Sr.Superintendent of Post Offices
Head Post Office
Jabalpur.

Respondents

(By advocate None)

OR D E R (ORAL)

By M.P.Singh, Vice Chairman

By filing this OA, the applicant has claimed the following
reliefs:

- (i) Quash the order dated 22.4.2004 (Annexure A4) passed by respondent No.2.

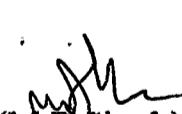
(ii) Direct the respondents to give appointment on compassionate ground to one of the applicants.

2. The brief facts of the case are that the applicant No.1 is widow and applicant No.2 is son of deceased government servant Shri Sitaram Mishra who was working in the postal department. Sitaram Mishra died in harness on 9.3.2002. Applicant No.1 submitted an application for appointment of her son - applicant No.2- on compassionate grounds. Respondents have rejected the request of the applicant in a routine manner.

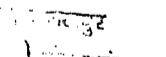
3. I have gone through the order passed by the respondents dated 22.4.2004. No detailed reason has been given by the respondents for rejecting the application for compassionate appointment.

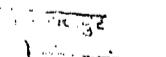
4. In the above facts and circumstances of the case, I am of the considered view that this OA can be disposed of directing the respondents to consider this OA as part of the representation and take a decision for appointment of applicant No.2 on compassionate ground, by passing a detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. I do so accordingly.

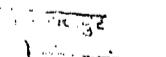
5. Learned counsel of the applicants is directed to send a copy of the petition as well as this order to respondents immediately. No order as to costs.

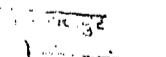

(M.P. Singh)
Vice Chairman

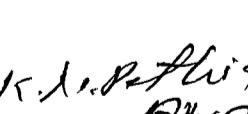
aa. पृष्ठांकन सं. 30/2004

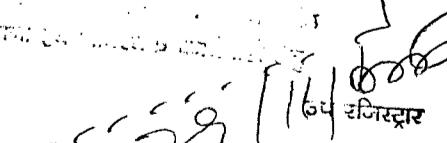
(1) 
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(2) 
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(4) 
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15.1.2004
R.P.D.O.


16/ रजिस्ट्रर


29/11/05